

824

IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN  
MAGISTRATE, DELHI

CC NO: 1 OF 2003

Securities and Exchange Board of India, a  
statutory body established under the  
provisions of Securities and Exchange  
Board of India Act, 1992, having its Head  
office at Mittal Court, B - Wing, 224  
Nariman Point, Mumbai 400 021  
represented by its Asst. General Manager,  
Rajesh Bhanot..

...Complainant

VERSUS.

1. Reco Plantation Ltd. Company  
incorporated under the Companies Act,  
1956, having its Regd. Office at: X-43,  
Okhla Industrial Area, Phase II, New  
Delhi 110020.
2. Shri Maheshwar Dutt Sharma S/o Shri  
Ishwar Datt Sharma, Promoter/Director  
of Accused No.1, R/o: O.577/17,  
Faridabad, Haryana..
3. Shri Ishwar Datt Sharma S/o Bishan  
Dass Sharma, Promoter/Director of  
Accused No.1, R/o: O.577/17,  
Faridabad, (Haryana.).
4. Shri Kamleshwar Dutt Sharma S/o Shri

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Pl. f.  
C-1054  
01/10/10  
SC RJP

12/12/09

Ishwar Datt Sharma, Promoter/Director  
of, Accused No.1, R/o: O.577/17,  
Faridabad, Haryana.

5. Mrs. Purnima Sharma W/o Shri  
Maheshwar Dutt Sharma,  
Promoter/Director of Accused No:1,  
R/o: O.577/17, Faridabad, Haryana.

6. Shri Chander Mohan Arora S/o Brij  
Mohan Arora, Promoter/Director of  
Accused No.1, R/o: 545, Govindpura,  
Kashipur UP.

7. Ms. Abha Arora W/o Shri Chander  
Mohan Arora, Promoter/Director of  
Accused No.1, R/o: 545, Govindpura,  
Kashipur UP.

8. Shri Rajender Kumar Jain S/o  
H.C.Jain, Promoter/Director of Accused  
No.1, R/o: A-285/2, Majilis Park, Delhi-  
33.

.....Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL  
PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND  
EXCHANGE BOARD OF INDIA ACT, 1992

12/12/09

CC no. 84/09

SEBI Vs. Raco Plantations Ltd. and others.

22.10.2009

Present : Sh. Sanjay Mann, counsel for SEBI.

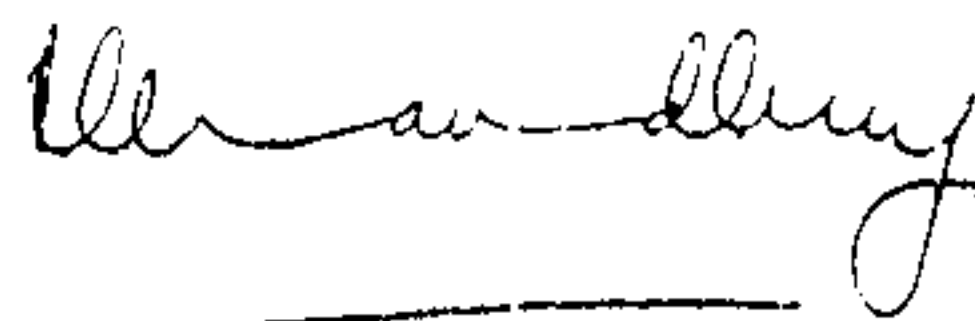
Accused no. 1 is company.

Accused no. 2 to 7 are PO.

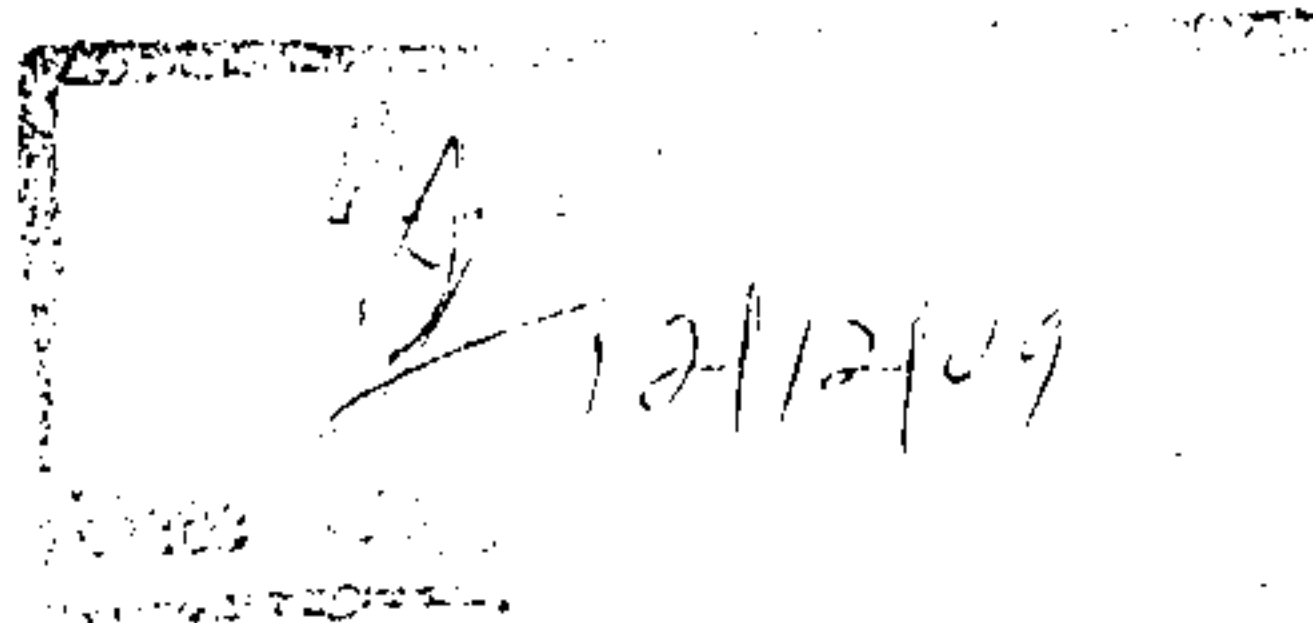
Accused no. 8 has been convicted vide order dated 15.10.2009.

Affidavit of CW 1 Sh. Rakesh Bahnot, AGM SEBI tendered in evidence along with the documents.

In view of the statement of CW 1, I am of the view that there is sufficient evidence on record against accused no. 2 to 7. File is consigned to Record Room u/s 299 Cr. P.C. to be revived as and when the accused are arrested or appear.



(POONAM CHAUDHARY)  
ASJ(Central-01)/DELHI.  
22.10.2009



CC No. 84/09

SEBI Vs. Raco Plantations Ltd. and others.

CW 1 Mr. Rakesh Bhanot, AGM SEBI.

On SA

I am tendering my evidence by way of affidavit, contents of the same are true and correct. As per the records retained in the SEBI office. The exhibits from Ex. CW1/1 to Ex. CW1/15 are exhibited herein along with the evidence by way of affidavit.

RO & AC  
*Rakesh Bhanot*

*ll*  
(POONAM CHAUDHARY)  
Addl. Sessions Judge  
ASJ(Central - 01)/(Delhi)-J1  
22.10.2009  
Muzam Courts, Delhi

